

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 102
IB-339/ND/2020

IN THE MATTER OF:

Kunal Singh

... Applicant/Petitioner

Vs

Amerex Private Limited

... Respondent

Order under Section 9 of IBC.

Order delivered on 05.11.2020

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Ishwar Mohapatra, Adv.

For the Respondent

: Mr. Rajesh Bhatia, Adv.

Mr. Sachin Goel, Adv.

ORDER

Mr. Rajesh, Learned Counsel appearing for the Corporate Debtor states that time was given to file reply but reply is not filed as parties are negotiating settlement. Be that as it may, last chance is given to file reply within two weeks. Parties may continue negotiating settlement. Rejoinder, if any, within one week thereafter, with copy in advance to the other side.

List for hearing on 08.12.2020.

SD/-

NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

SD/-

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)